COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 234 OF 2015</u> & IA NO. 386 OF 2015

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. Punjab Biomass Pvt. Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for Appellant(s) : Ms.Shikha Ohri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Anand K. Ganesan Ms. Neha Garg for R.2

Mr. Aditya Grover

Mr. Arjun Grover for R.3

<u>ORDER</u>

IA No. 386 of 2015 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks three weeks time to take instructions from the client. At her instance, the matter is adjourned to *07.09.2017*.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt